

juries to two of them proved fatal. The condition of one is still serious while another has rallied round and is considered to be out of danger. The remaining persons suffered minor injuries. Of all the injured workmen, 16 have since been discharged from the hospital, leaving only six who are still undergoing treatment.

There is no damage to any structure of the Power House or the Dam. Painting work is proceeding normally.

A Committee consisting of the Director, Construction and Plant Designs, Bhakra Dam and two executive engineers is conducting an enquiry into the cause of the accident. Compensation will be paid to the families of the deceased and injured workmen at double the amounts admissible under the Workmen's Compensation Act.

I share with the House our deep concern on the unfortunate happening leading to the loss of two lives and injuries to others. The General Manager, Bhakra Dam, has been asked to convey our deep sympathies to the persons involved in the accident and the bereaved families.

12-05 hrs.

PAPERS LAID ON THE TABLE

ANNUAL REPORT OF DVC AND AUDIT
REPORT THEREON FOR THE YEAR
1959-60

The Deputy Minister of Irrigation and Power (Shri Hathi): On behalf of Hafiz Mohammed Ibrahim, I beg to lay on the Table a copy of Annual Report of the Damodar Valley Corporation and Audit Report thereon for the year 1959-60 under sub-section (5) of section 45 of the Damodar Valley Corporation Act, 1948. [Placed in Library. See No. LT-2880/61].

NOTIFICATION UNDER EMPLOYEES'
PROVIDENT FUNDS ACT

The Deputy Minister of Labour (Shri Abid Ali): I beg to lay on the Table a copy of Notification No. GSR. 535 dated the 15th April, 1961, making

certain amendment to Schedule I of the Employees' Provident Funds Act, 1952, under sub-section (2) of section 7 of the said Act. [placed in Library, See No. LT-2881/61].

12.06 hrs.

STATEMENT RE: DEMANDS FOR
EXCESS GRANTS (GENERAL),
1958-59

The Deputy Minister of Railways (Shri Shahnawaz Khan): On behalf of Shri Jagjivan Ram, I beg to present a statement showing the Demands for Excess Grants in respect of the Budget (Railways) for 1958-59.

12.06½ hrs.

JOINT COMMITTEE ON OFFICES
OF PROFIT

THIRD REPORT

Shri C. R. Pattabhi Raman (Kumbakonam): I beg to present the Third Report of the Joint Committee on Offices of Profit.

12.07 hrs.

ORISSA STATE LEGISLATURE
(DELEGATION OF POWERS)
BILL

The Minister of State in the Ministry of Home Affairs (Shri Datar): I beg to move:

"That the Bill to confer on the President the power of the Legislature of the State of Orissa to make laws, as passed by Rajya Sabha, be taken into consideration."

As the House is aware, the President issued a Proclamation on 25th February, 1961, under which the administration of the State of Orissa was taken over by the President. As the natural corollary to it, the legislative powers of the State Legislative Assembly have been vested in Parliament. Now, oftentimes, questions arise either when the Parliament is in session or when it is not in session, to have certain Acts passed as early as